BAC Rep.

to the Central and State Governments at the end of fiscal year 1982-83 is proposed to be limited to Rs. 36,453 crores as against the amount of Rs. 39,903 crores outstanding on March 26, 1982. Thus, the increase in net credit to Government from the banking system in fiscal year 1982-83 would be Rs. 5,550 crores as against the actual increase in net credit to Government in fiscal year 1981-82 of Rs. 5,167 crores.

7. During fiscal year 1982-83, the Government intend to limit the official contracting and guaranteeing of non-concessional loans with maturity upto 12 years to SDR 1.4 billion. This limit excludes not only aid, credits but also loans which have maturities exceeding 12 years. Further, it will also exclude loans for the new steel plant in Orissa and the Singrauli Super Thermal plant, stage II. This limit on external commercial borrowing for 1982-83 takes into account the requirements of the economy for such resources and is also in conformity with our policy of prudent management of foreign debt.

8. Mr. Speaker, I have no doubt that the programme for 1982-83 under the extended arrangement will help in effective implementation of the Government's strategy for resorting viability of our balance of payments. Special attention is being given to increase domestic production of petroleum and petroleum products, fertilizers, steel, edible oils and non-ferrous metals. Thus, import substitution continuses to be one of the main elements of our strategy for resolving our balance of payments problems. At the same time, efforts are being intensified to expand exports. In 1981-82 significant progress was achieved in this direction.

9. The programme for 1982-83 reflects our own priorities and policies which have been endorsed by Parliament. Government would continue to ensure that our basic policies are not compromised during the course of implementation of the extended arrangements.

BAC Rep.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, you allow a discussion on that.

MR. DEPUTY-SPEAKER: Not now.

SHRI SATYASADHAN CHAKRA-BORTY (Calcutta South): Will there be no discussion on that?

MR. DEPUTY-SPEAKER: No discussion on that. Now, we will go to the next item. Mr. Bhishma Narain Singh will now move the motion.

## 13.09 hrs.

BUSINESS ADVISORY COMMITTEE

## THIRTY-FIRST REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, I beg to move the following:

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 9th July, 1982."

MR. DEPUTY-SPEAKER: I have got a Notice of Amendment given by Prof. Ajit Kumar Mehta. In his Notice of Amendment, he has stated that the time for discussion on the Trade Unions (Amendment) Bill, 1982 should be increased from 3 hours to 6 hours. For the Trade Unions (Amendment) Bill 1982, he wants the allocation of time to be increased to six hours from three hours as decided by the Business Advisory Committee. Similarly, he wants that eight hours should be allocated instead of four hours to the Land Acquisition (Amendment) Bill 1982. Then, he also wants that six hours should be allotted instead of three hours to the Cantonments (Amendment) Bill, 1982.

I would request Prof. Mehta to cooperate and not to move his amendment. The Business Advisory Committee has decided this and your party

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is a party to that. If you raise this, there will be indiscipline on your part. It is not proper to move this amendment. I make a special request to you.

What is your point? Please tell me.

प्रो. अजित कुमार महतता (समस्तीपुर) : मैं तो यह कहना चहता हूं कि ये इतने महत्वपूर्ण विषय है और इन के लिए समय का निर्धारण जो हुआ है, वह बहुत कम ही जैसे लैंड एक्वीजीशन (एमेडमेंट) बिल है..

MR. DEPUTY-SPEAKER: Your party has agreed to that.

प्रो. अग्नित कुमार महेताः इसी तरह 🚽 से केन्टोनमेंट्स (एमेंडमेंट) बिल है और ट्रेड यूनियन्स (एमेंडमेंट) बिल है । ये सब बड़े महत्वपूर्ण विषय है और हजारों हजार लोग इन से प्रभावित होते हैं। इस-लिए निश्चित रूप से इन पर बहस का समय बढ़ाया जाना चाहिए ।

MR. DEPUTY-SPEAKER: Please do not quote this as a precedent; as a special case I have allowed you.

प्रो. अजित कुमार महेताः मेरी बात आप सुन तो लीजिए । आप ने जो यह कहा किं हमारी पार्टी के रप्रेजेन्टेटिव ने भी इस से एग्री किया है, तो मैं यह पूछना चाहता हूं कि क्या आगे से यह परिपाटी बनेगी कि कवल इन्डिपेंडेंट सदस्य ही, इस-को बारे में संशोधन ला सकते है ?

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 9th July, 1982."

The motion was adopted

13.13 hrs.

SALARY, ALLOWANCES AND FEN-SION OF MEMBERS OF PARLIA-MENT (AMENDMENT) BILL\*

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The motion was adopted.

SHRI BHISHMA NARAIN SINGH: I introduce\*\* the Bill.

## ESTATE DUTY (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): On behalf of Shri Pranab Mukherjee, I beg to move for leave to introduce a Bill further to amend the Estate Duty Act, 1953.

MR. DEPUTY-SPEAKER: The guestion is:

"That leave be granted to introduce a Bill further to amend the Estate Duty Act, 1953."

The motion was adopted.

SHRI SAWAI SINGH SISODIA: I introduce\*\* the Bill.

## 13.14 hrs.

CHARITABLE ENDOWMENTS (AMENDMENT) BILL.\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

\*Published in Gazette of India extraordinary, Part 2, Section II, dated 13-7-1982.

\*\*Introduced with the recommendation of the President. 1239 LS-20.